

CC No. 19/2020
RC No. 221 2016 (E) 0035
Branch : CBI/EO-III/New Delhi
CBI vs Ved Prakash Agarwal & Ors.
U/s 120-B r/w Sec. 420 IPC & 471 IPC and substantive offences thereof.

07.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sh. V.K. Sharma, Ld. Special P.P. Sh. A.P. Singh, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.

Ld. Counsel Sh. Vijay Aggarwal for A-1 Ved Prakash Agarwal, A-2 Ashok Kumar Chaturvedi and A-3 M/s Prakash Industries Limited

Ld. Counsel Sh. Vijay Aggarwal submits that the scrutiny of documents is in process and he seeks some time to complete the same.


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BHARAT PARASHAR
Special Judge (PC Act) CBI
Room No. 608, 8th Floor,
Rouse Avenue Court Complex
New Delhi

Heard. Ld. Counsel Sh. Vijay Aggarwal has been told to contact the IO in case of any deficiency or documents being illegible if supplied to him so that the IO may fulfill the deficiencies well before the next date of hearing.


IO has also been directed to do the needful.

As prayed matter be now put up for scrutiny of documents on 24.08.2020.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
07-07-2020
Bharat Parashar
Special Judge, (PC Act)
CBI
Court No. 608
Rouse Avenue Court
New Delhi
07-07-2020

CC No. CBI/317/2019; RC No. 220 2015 (E) 0002
Branch: CBI, EOU-IV, EO-II, New Delhi
CBI Vs. S.M. Jaamdar (M/s Karnataka EMTA Coal Mines Ltd. & Ors).
U/s 120-B r/w Section 409/420 IPC &
Section 13 (1) (d) and Section 13 (2) P.C. Act, 1988

07.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.


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Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special P.P. Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.
IO Dy. SP. K.L. Moses.

Ld. Counsel Sh. Ajay J. Nandalike for A-1 S.M. Jaamdar, A-2 R. Balasubramanian, A-3 Muralidhar Rao, A-4 D.C. Sreedhar and A-5 H.N. Narayana Prasad.

Ld. Counsel Sh. Vijay Aggarwal for A-6 Ujjal Kumar Upadhaya, A-7 Bikash Mukherjee [Also AR of A-12 M/s


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Karnataka EMTA Coalmines Ltd. (KECML) and A-13 M/s EMTA Coal Ltd. (Formerly known as EMTA)], and A-8 Bishwanath Dutta @ B.N. Dutta.

Ld. Counsel Sh. Vikas Arora for A-9 Purajit Roy.

Ld. Counsel Sh. Rahul Kumar for A-10 Ashok Kumar Tooley.

Ld. Counsel Sh. Kumar Vaibhav for A-11 Padmesh Gupta @ Padmesh D. Gupta.

Ld. Counsel Sh. Faraz Maqbool for A-14 M/s Gupta Coalfields and Washeries Ltd. (Currently known as M/s Gupta Global Resources Pvt. Ltd.)

Ld. Counsels for the accused persons state that though the documents which were supplied to them alongwith the final report u/s 173 Cr.PC and the supplementary report u/s 173 (8) Cr.PC are by and large complete but they had applied for supplying the unrelied documents which were collected by the investigating agency during the course of investigation but were not relied upon in the two reports submitted u/s 173 Cr.PC. It has been pointed out that the said documents were though ordered to be summoned by the Court for inspection by the Lawyers so that any document if found to be relevant may be supplied to them but due to the pandemic the said documents could not be inspected.

IO has been asked as to whether e-copy of said unrelied documents can be provided for inspection to the Ld. Counsels for the accused persons to which he has sought some time to revert back.

However, Ld. Counsels for the accused persons also submitted state that the unrelied documents need to be physically inspected by them.

Heard. As prayed matter be now put up on 15.09.2020 for



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Special Judge (PC Act) CBI
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scrutiny of documents.

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The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act)
(CBH), Court No. 608
Rouse Avenue Court
NEW DELHI
07.07.2020
Special Judge (PC Act) CBI
Floor,
Rouse Avenue Court Complex
New Delhi

CLR No. 02/2019 (Old CLR No. 01/17)
RC No. 219 2014 E 0022
Branch: CBI/EO-I/New Delhi
CBI Vs. M/s IST Steel and Power Ltd. & Ors.
U/s 120-B r/w Section 420 IPC
& S. 13(2) r/w 13(1)(d) PC ACT, 1988

07.07.2020

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:


Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. DLA Sh. V.K. Sharma, Ld. Special P.P. Sh. A.P. Singh, Ld. DLA Sh. Sanjay Kumar and Advocate Ms. Tarannum Cheema for CBI.

IO Dy. SP. Manoj Kumar.

Ld. Counsel Sh. Jitesh Vikram Srivastava for all complainants.

Ld. Counsel Sh. Jitesh Kumar submitted that prior to lockdown he had submitted his protest petition to the closure report.

Ld. DLA Sh. V.K. Sharma submitted that the facts mentioned in the


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Special Judge (PC Act) CBI
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protest petition however do not pertain to the present case.

Ld. Counsel for complainant has however refuted the said submission stating that the facts mentioned in the protest petition very much pertain to the case under consideration. Accordingly, he has been asked to provide e-copy of the protest petition on the official e-mail ID of the Court.

IO Dy. SP. Manoj Kumar is also directed to provide e-copy of the closure report.

Prosecution may also submit e-reply, if any, to the protest petition on the official e-mail ID of the Court, within next two weeks.


Hard copy of the aforementioned e-documents be also placed in the judicial file as and when normal functioning of the courts is resumed.

Accordingly, matter be now put up for arguments on the protest petition on 21.08.2020.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC Act,
(CBI), Court No. 608,
Room No. 500, 6th
Rouse Avenue Court Complex
New Delhi
New Delhi

07.07.2020

CC No. 296/2019 (Old CC No. 78/16 & 06/14)
RC No. 219 2012 E 0013
Branch : CBI/EO-I/New Delhi
CBI Vs. M/s. Grace Industries Ltd. & Ors.
U/s. 120-B/409/420 IPC & U/s 13 (1) (c)/13 (1) (d) P.C. Act, 1988

07.07.2020

Regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

Vide order dated 18.03.2020, the present matter was already fixed for DE on 09.04.2020, 13.04.2020 and 14.04.2020.

Now further in terms of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No.E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No.E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, the present case is now fixed for 07.07.2020, 08.07.2020 and 09.07.2020 and the cases which are not being taken up today i.e. on 07.07.2020, 08.07.2020 and 09.07.2020 by way of virtual hearing stands adjourned en-bloc to 07.08.2020, 10.08.2020 and 11.08.2020.


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Accordingly, the present matter stands adjourned to 07.08.2020, 10.08.2020 and 11.08.2020 for defence evidence.

Reader Sh. K.S. Rawat submits that e-reply to the application dated 18.03.2020 u/s 294 Cr.PC of A-6 Vishwas Sawakhande has been received from Ld. DLA Sh. Sanjay Kumar.

E- copy of the same be supplied to the Ld. Counsel for A-6 Vishwas Sawakhande.


Hard copy of the said reply be also placed in the judicial file as and when normal functioning of the courts is resumed.

Matter be now put up on 07.08.2020, 10.08.2020 and 11.08.2020 for defence evidence.

The present order has been dictated on phone to Steno Hukam Chand.

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A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.


(Bharat Parashar)
Special Judge, (PC Act)
(GB), Court No. 608
Rouse Avenue Court
Room No. 608, Court Complex
New Delhi
07.07.2020